RAJYA SABHA

Year	Location	State
	24. Barauni	Bihar
	25. Raxaul, East Champaran	Bihar
	26. Madhepura	Bihar
	27. Purnia	Bihar
	28. Banka	Bihar
	29. Patna No. 3	Bihar
	30. Aran	Bihar
	31. Siwan	Bihar
	32. Tehran	Iran
2005-06	33. Mungaoli	Madhya Pradesh
	34. Naval Base, Karwar	Karnataka

Note: All the above schools are in the Civil Sector, except SI. No. 34, at Karwar, which is in the Defence Sector.

Legislation on OBC reservation

*12 SHRI SHANTARAM LAXMAN NAIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to State:

- (a) whether the Government propose to enact any legislation or a constitutional amendment on OBC reservations in higher education;
- (b) if so, whether a draft legislation is ready; and
- (c) if so, the essential features of the legislation and by when the legislation likely to be introduced in Parliament?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c) The Constitution (93rd Amendment) Act, 2005 which has already come in to force w.e.f. the 20th January, 2006 enables appropriate laws to be made for the advancement of the weaker sections in matters of admission to all education institutions, except minority

institutions. A draft legislation in pursuance of the above Amendment is under preparation and is expected to be ready for introduction during current session of Parliament.

Implementation of non-conventional energy Projects

- *13 SHRI M.V. MYSURA REDDY: Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:
- (a) whether funds are sanctioned to the Nodal Agency of the State for implementation of non-conventional energy projects under V.E.S.P (Village Energy Security Programme) after ensuring a certification from concerned Electricity Board that these villages are not covered under Rajiv Jyothi Electricity Programme;
- (b) if so, how many project have been sanctioned in the country and whether certification is ensured; and
- (c) the amount allocated under Rajiv Jyothi Electricity Programme for State Electricity Boards?
- THE MINISTER OF STATE OF THE MINISRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI VILAS MUTTEMWAR): (a) Under Village Energy Security Programme (VESP) funds are sanctioned to the implementing agencies like, State Forest Departments, District Rural Development Agencies (DRDAs)/Zila Parishads and Non-Governmental Organisations (NGOs) for setting up test projects in remote and unelectrified villages / hamlets, only after receiving the certificate from the concerned State Electricity Board that these villages/hamlets will not be electrified through conventional means in the near future.
- (b) So far 84 test projects have been sanctioned in 12 States in the country, for which required certificates have been obtained from the concerned Statp flectricity Boards through the State Nodal Agencies.
- (c) Under the Rajiv Gandhi Grameen Vidhyutikaran Yojna (RGGVY) being implemented by Ministry of Power, an outlay of Rs. 5,000 crores has been approved as capital subsidy for implementation of Phase-I during 10th Plan period. Funds released in instalments to the State commensurate with the progress reported against the sanctioned projects.